

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W. P. (T) No. 1510 of 2020

M/S. SRI RAM ENTERPRISES, Ramgarh, Jharkhand

Petitioner

Versus

Union of India & another

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Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Petitioner : M/s. Nitin Kumar Pasari & Sidhi Jalan, Advocates
For the Respondent-U.O.I : Mr. Ratnesh Kumar, Advocate

02/07.07.2020

Mr. Nitin Kumar Pasari, learned counsel for the petitioner assisted by learned counsel Ms. Sidhi Jalan, and Mr. Ratnesh Kumar, learned counsel for the Union of India are present through Video Conferencing.

Learned counsel for the petitioner seeks an adjournment and submits that the present case may become infructuous on account of a proposed circular to be issued by GST Council.

Learned counsel for the Respondent-Union of India has no objection to the prayer.

Accordingly, the matter is adjourned to be listed on 11th August, 2020.

In the meantime, Respondent-Union of India, if so advised, may also file counter affidavit.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)